# GOVERNMENT OF INDIA MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

# LOK SABHA UNSTARRED QUESTION NO.3918. TO BE ANSWERED ON 18.08.2025

## **Compensation to Victims of Man-Animal Conflicts**

#### 3918. DR. ANAND KUMAR:

Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

- (a) the number of man-animal conflicts reported during the last five years in Uttar Pradesh, particularly in Kartaniyaghat area of BahraichLok Sabha Constituency along with the number of human lives lost due to these conflicts, year-wise;
- (b) the number of compensation claims filed and successfully disposed of with regard to man-animal conflicts;
- (c) whether the Government proposes to give special financial assistance to victims of mananimal conflicts and if so, the details thereof; and
- (d) whether the Government proposes to start an online portal or helpline number for the convenience of victims in cases where such incidents have not been registered by the forest department so that such incidents can be registered easily?

### **ANSWER**

MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE (SHRI KIRTI VARDHAN SINGH)

(a) to (d) As per the information received from the State Government of Uttar Pradesh the details of human causalities and injures due to conflict with Wildlife in Kartaniyaghat Wildlife Division is as given below:

S.	Year	No. of	No. of Human	Total
No.		human death	injures	
1	2020-21	07	50	57
2	2021-22	09	51	60
3	2022-23	17	58	75
4	2023-24	06	58	64
5	2024-25	13	57	70

Protection and management of wildlife is primarily the responsibility of the concerned State Government/Union Territory Administration. The details of

compensation claims and financial assistance to the victims of man-animal conflicts are not collated at level of the Ministry.

However, the Ministry provides financial assistance to State Government/Union Territory Administration under the Centrally Sponsored Scheme'Integrated Development of Wildlife Habitats' for the management of wildlife and its habitats in the country. It includes compensation for depredation by wild animals including cattle lifting, crop damage, loss of life and property. Further, the Ministry enhanced the amount of ex-gratia relief in case of death or permanent incapacitation due to wild animal attacks in December 2023. The details are given in the table below:

S. No.	Nature of damage caused by wild animals	Amount of ex-gratia relief
i.	Death or permanent incapacitation	Rs.10.00 lakhs
ii.	Grievous injury	Rs.2.00 lakhs
iii.	Minor injury	Cost of treatment up to Rs.25,000/- per person
iv.	Loss of property/crops	State/UT Government may adhere to the cost norms prescribed by them.

The State Government/Union Territory Administration make ex-gratia payments for loss of livestock, crops and human life including injuries due to human-wildlife conflicts as per the norms, which vary in States and UTs.